

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 616/93

DECIDED ON : 6.7.1993

R. K. Trivedi

... Applicant

Vs.

Union of India & Ors.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C. (J)  
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri C. B. Pillai, Counsel for Applicant

Shri O. P. Kshatriya, Proxy for Shri N. S.  
Mehta, Counsel for Respondent No.1.

Shri P. P. Khurana, Counsel for Respondent No.2.

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V. C. (J) —

When this application was filed, the applicant was holding the post of Assistant Commissioner (Seeds) on deputation. He has approached this Tribunal with the prayer that the respondents be restrained from filling up the post of Asstt. Commissioner (Seeds) by adopting the process of transfer on deputation as there is a possibility of the rules being changed. It appears, <sup>that</sup> the petitioner's case is that under the proposed revised rules he may also have a chance to compete.

2. A reply has been filed. In it, the material averments are these. The revised rules have been processed and the matter is before the UPSC. In the meanwhile, the term of the petitioner on deputation has expired and one Shri S. S. Bhatnagar has been appointed as Assistant Commissioner (Seeds) on deputation. In these circumstances, we refrain from making any comments about the merits of the case. However, we have

(S)

(6)

no doubt that the respondents shall act in accordance with  
law in filling up the post in question.

3. With these observations, this application stands disposed  
of. No costs.

*BD*  
( B. N. Dhoundiyal )  
Member (A)

*Suy*  
( S. K. Dhaon )  
Vice Chairman (J)

as